

| 1 | 2 | 3 | 4 | 5 | 6 |
|---|------------------------------|----|-----|-----|-----|
| 3 | Shajhanpur | 79 | 138 | 275 | 442 |
| 4 | Manoharpur | 38 | 66 | 132 | 212 |
| 5 | Daulatpura/ Jaipur Bypass | 32 | 56 | 111 | 178 |

New MLA for private participants in NHDP

2071. SHRI B.K. HARIPRASAD: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has announced a slew of measures to ease financing constraints faced by private sector participants in National Highways Development Projects (NHDP) bids by introducing a new Model Concession Agreement (MCA);

(b) if so, to offer a level playing field for small bidders, whether the new Model Concession Agreement (MCA) contains bidder-friendly provisions like cost escalation incentive and raising of viability gap funding etc.; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) to (c) The measures taken by the Government to ease financial constraints faced by the private sector participants in National Highways Development Project (NHDP), bids include making available the entire 40% of viability Gap Finding (VGF) during the construction period itself without entailing an amendment in Model Concession Agreement (MCA) for the projects approved during 2008 as well as those which will be approved in 2009 and restructuring of projects with a view to improve viability. The Total Project Cost (TPC) of projects in respect of which feasibility reports were prepared in 2006 and 2007 was also increased by 20% and 10% respectively, to bring the TPC to the current level. However, there are no provisions for any cost escalation incentive in the MCA. The Government has also allowed the Indian Infrastructure Financing Company Ltd. (IIFCL) to raise tax-free bonds for infrastructure projects. IIFCL has already raised 10,000 crore in 2008-09. IIFCL provides refinance up to 60% of the loans provided by Banks to infrastructure projects in the roads and port sectors at an interest rate of 7.85% p.a.

Construction of both sides of highways

2072. SHRI RAGHUNANDAN SHARMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is aware that a large number of buildings are being constructed on both sides of highways that are near to cities;

(b) whether Government is also aware that bypasses have to be constructed in those cities at the cost of crores of rupees;

(c) whether Government is also aware that a large number of buildings are erected even near these bypass routes; and

Original notice of the question was received in Hindi.

(d) if so, the measures Government is taking to save these highways and bypass route from dense hatwtations and buildings?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) to (d) Yes Sir. Ministry has enacted a legislation called "The Control of National Highways (Land and Traffic) Act, 2002" to provide for control of land use within the National Highways Right of way and also for removal of unauthorized occupation thereon. The State Governments have also been requested to enact the legislation for control of development activities by demarcating and enforcing building and control lines on private lands beyond the National Highways Right of Way, as it falls within the purview of respective State Governments. The State Governments are required to follow Indian Roads Congress Special Publication 15: "Ribbon Development along Highways and its Prevention".

Roads in U.P. in violation of norms

2073. SHRI GANGA CHARAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of complaints received by Government about roads built in Uttar Pradesh and other parts of the country which do not conform to road standards;

(b) whether any inquiry has been conducted against the people involved therein if so, details of the action taken against those people found guilty;

(c) whether Lucknow to Kanpur, Kanpur to Allahabad, Kanpur to Jhansi via Bard, Jhansi to Shivpuri roads have not been built according to the norms; and

(d) if so, whether an inquiry has been conducted, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) and (b) No such complaints have been received by Central Government about roads built in Uttar Pradesh and other parts of the country except one complaint in Orissa State, which has been sent to State PWD of Orissa for furnishing the facts to this Ministry. In addition, few complaints have been received by the State PWDs of Uttar Pradesh and Bihar, which are being investigated by them.

(c) The stretches from Lucknow to Kanpur, Kanpur to Allahabad, Kanpur to Jhansi via Bard, Jhansi to Shivpuri are being built as per stipulated norms.

(d) Does not arise.

Guidelines for conversion of State Highways into NHs

2074. SHRI T.T.V. DHINAKARAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether any guidelines have been fixed for conversion of State Highways into National Highways;

Original notice of the question was received in Hindi.